



THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-128/1989/1403 /A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.
To, Shri Anup Narayan Ghosh,
Presiding Officer/Member,
Motor Accidents Claims Tribunal,
Dhubri.

Dated Guwahati, the 5th March, 2020

Sub:- **Casual leave with station leave permission.**

Ref:- Your letter No. MACT/ESSTT/DHU/02/2011-2020/161 dtd. 02.03.2020.
Sir,

With reference to the above, I am directed to inform you that, your prayer casual leave on 11.03.2020, 12.03.2020 & 13.03.2020 along with station leave permission w.e.f the evening of 07.03.2020 till the morning of 16.03.2020, has been granted, as prayed for. However, your prayer for using the official vehicle, at your own cost, to make to and fro trips from Dhubri to New Coochbehar (West Bengal) and vice versa, has not been accepted as there is no rule under which an officer can take his official vehicle to another state. You are directed to make own arrangement of vehicle to make to and fro trips from Dhubri to New Coochbehar (West Bengal) and vice versa.

The District and Sessions Judge, Dhubri and in his absence, the next senior most Judicial Officer at the station will remain in-charge of your Court and office in your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

1405

Memo NO.HC.VII-128/89/1404-A, dated 5.3.2020
Copy to:

1. The District and Sessions Judge, Dhubri.
- ✓ 2. The Systems Analyst, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)
Rdas